

DELHI LEGISLATIVE ASSEMBLY
Bulletin Part – I
(Brief summary of proceedings)
Thursday 18th May 2006/ 28 Vaisakha 1928 (Saka)

No. 59

11.00 A.M. Ch. Prem Singh, Hon'ble Speaker in Chair
(VANDE MATARAM)

- 1 **11.03 A.M.** Dr. Jagdish Mukhi and other opposition members raised that matter under rule 55 regarding scarcity of electricity , water and demolition drive in the Capital should be discussed. Shri Ramvir Singh Bidhuri and Shri Sahab Singh Chauhan raised point of order.

In reply, the Chair stated that in view of Emergent Session convened specially for ‘The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2006’, no other issue would be discussed.

- 2 **11.40 A.M. Introduction and Consideration of Bill**

‘The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2006’ (Bill No. 6 of 2006):

The Chief Minister introduced ‘**The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2006’ (Bill No. 6 of 2006)** with the leave of the House.

The Motion was put to vote and adopted

The Chief Minister also moved that the said Bill be considered.

The following Members participated in the discussion:

1. Dr. Jagdish Mukhi
2. Sh. Ramvir Singh Bidhuri (also moved Amendment)
3. Sh. Mukesh Sharma (also moved Amendment)
4. Sh. Bheesham Sharma (also moved Amendment)
5. Dr. Harsh Vardhan

- 3 **1.05 P.M.** The House adjourned for an hour for Lunch.

- 4 **2.10 P.M.** The House re-assembled (Hon’ble Speaker in Chair)
Discussion continued-

6. Sh. Shoaib Iqbal (Hon’ble Dy. Speaker)
7. Sh. Sahab Singh Chouhan
8. Dr. Kiran Walia
9. Sh. Prahlad Singh Sawhney
10. Sh. Vijay Jolly
11. Sh. Tarvinder Singh Marwah

- 5 **3.13 P.M.** Sh. Mohan Singh Bisht supported by other opposition Members requested the Chief Minister to intervene with regard to demolition of his house by MCD. The Chair asked the Chief Minister to look into the matter.

- 6 **3.15** The Chief Minister replied to the discussion and requested the Members concerned to withdraw their amendments. Shri Mukesh Sharma and Shri Bheesham Sharma with the leave of the House withdrew the amendment.
P.M. The Amendment of Sh. Ramvir Singh Bidhuri was put to vote and negated by voice vote.
- 7 **3.25** The Bill was then put to vote and adopted.
P.M. The Hon'ble Speaker ordered imprisonment of seven days civil custody to DG(Prison) for the person who raised slogans in the visitor's gallery.
- 8 **3.27** The Hon'ble Speaker thanked all the members of the House and also officers/officials of the Assembly Secretariat, officers of the Delhi Government and other agencies like PWD(Civil/Electrical/Horticulture), Delhi Police, CISF, Delhi Fire Service, Security including special branch and Print and Electronic Media for their co-operation.
P.M.
- 9 **3.30** **House was adjourned *sine-die*.**
P.M. National Anthem- Jan-Gan-Man

Delhi
18th May 2006

Siddharath Rao
Secretary